

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021**

Name of the Company: Rajasthan State Industrial and Investment Corporation  
Ltd  
V/s  
Amit Jain RP of Neesa Leisure Ltd & Anr

Section 60(5) of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

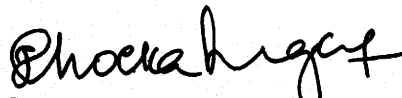
**ORDER**  
**(through video conferencing)**

Mr. Nandish Chudgar, Advocate appeared on behalf of Respondent.

A leave note is received from the conducting lawyer of the Applicant requesting adjournment.

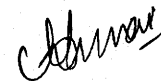
The prayer is allowed.

List the matter on 15.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 20th day of April, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**